

FIR NO:59/20  
PS: Nabi Karim  
U/S: 376/506 IPC  
State vs Kamal


20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Shivam Jangra and Sh. Hemant Kumar, counsel  
for accused/applicant Kamal  
IO SI Bijender Singh in person. He has filed the reply.

The application was taken up for hearing through Video Conferencing. Ld. APP as well as Investigating Officer are physically present in the court also. The counsels as well Ld. APP have been connected through video conferencing. However, after initial connection, the counsels are not audible. Despite several efforts, proper audio/video connection could not be established as some time only the audio is heard and sometimes only the video is seen.

In these circumstances, matter be fixed for hearing through video conferencing for next date of hearing.

Concerned officials to make necessary arrangements. At request of counsels, be put up for hearing on 21.04.2020 at 02:00 PM through video conferencing.

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

21/4

	THE APPLICANT ON 19.11.2019	
11.	<b>ANNEXURE 9 COLLY:</b> TRANSCRIPT OF CALL RECORDING BETWEEN THE COMPLAINANT'S BROTHER-IN-LAW SH. VIMAL, COMPLAINANT AND THE APPLICANT ON 19.11.2019	46-49

FIR NO:199/09  
PS:Kashmere Gate  
U/S: 364A/120B IPC  
State vs Gaurav Chauhan

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Pawan Gupta, counsel for accused/applicant  
Gaurav Chauhan.  
IO SI Satender Singh in person.

Reply filed by IO. Detail reply has also been received from concerned jail superintendent. Copy of the same be supplied to Ld. APP as well as defence counsel.

It is submitted by Ld. APP that since the reply filed by concerned jail superintendent is quite detailed, therefore, he needs some time to go through the same so as to assist this court.

Ld. Defence counsel also requests for some time to address his arguments after going through the replies.

Accordingly, at joint request, put up for arguments on 22.04.2020.



Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO: 48/15

PS: Nabi Karim

U/S: 186/353/333/307/201/75/34 IPC and 25/27/54/59 Arms Act

State vs Ajay @ Nathu

State vs Krishan ✓

State vs Dharmender

20.04.2020


Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. V.C Gautam, Ld. Counsel for accused/applicants  
IO Inspector Lokender in person.

These are three separate bail applications moved on behalf of applicant/accused involved in case FIR no. 48/2015, PS Nabi Karim.

After arguing for some time, Ld. Defence counsel seeks liberty to withdraw the present bail applications. Accordingly the present bail applications stand disposed off as withdrawn.

Copy of the order be given dasti to Ld. Defence counsel.

Issued  
20/4

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO: 48/15

PS: Nabi Karim

U/S: 186/353/333/307/201/75/34 IPC and 25/27/54/59 Arms Act

State vs Ajay @ Nathu ✓

State vs Krishan

State vs Dharmender

20.04.2020


Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. V.C Gautam, Ld. Counsel for accused/applicants  
IO Inspector Lokender in person.

These are three separate bail applications moved on behalf of applicant/accused involved in case FIR no. 48/2015, PS Nabi Karim.

After arguing for some time, Ld. Defence counsel seeks liberty to withdraw the present bail applications. Accordingly the present bail applications stand disposed off as withdrawn.

Copy of the order be given dasti to Ld. Defence counsel.

Iss up  
MS  
20/4

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO: 48/15

PS: Nabi Karim

U/S: 186/353/333/307/201/75/34 IPC and 25/27/54/59 Arms Act

State vs Ajay @ Nathu

State vs Krishan

State vs Dharmender ✓

20.04.2020

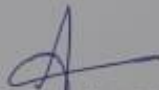
Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. V.C Gautam, Ld. Counsel for accused/applicants  
IO Inspector Lokender in person.

These are three separate bail applications moved on behalf of applicant/accused involved in case FIR no. 48/2015, PS Nabi Karim.

After arguing for some time, Ld. Defence counsel seeks liberty to withdraw the present bail applications. Accordingly the present bail applications stand disposed off as withdrawn.

Copy of the order be given dasti to Ld. Defence counsel.

Issued  
20/4/20

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO:39/19  
PS: Lahori Gate  
U/S: 394/397/120B IPC  
State vs Vinod @Dada & ors

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Harsh Hardy, Ld. Counsel for applicant/accused.

Matter is to be adjourned for regular hearing, however, it is submitted by Ld. Defence counsel that he is withdrawing the present application as he would be moving interim bail application afresh.

In these circumstances, the application stands dismissed as withdrawn.

Copy of the order be given dasti to defence counsel.

Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

Dasti

20/04/20

7701901001, 999001852  
ABR HARSH HARSH 2017 @ Gmail.com  
Info @ ASKlawyers@gmail.com

FIR NO: 139/11  
PS: LP Estate  
U/S: 302/364A/120B IPC  
State vs Anadil

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Saurabh Singh Tomar, Ld. Counsel for  
accused/applicant Anadil  
IO Inspector Arvind Pratap Singh.

Reply filed by IO.  
Arguments heard.

Ld. Counsel for the applicant has vehemently argued that the applicant deserves to be granted interim bail for 30 days as he has to harvest the crop standing on his agricultural land. It is further argued that no labourer is available due to COVID-19 and harvesting of crop is essential as there is nobody in the family for taking care of agricultural field. It is further argued that a notice from the bank has also been received for payment of the loan failing which, the land of the applicant shall be attached. It is argued that enlargement of accused is necessary for settling the loan account with bank.

Ld. APP for the State has vehemently opposed the bail application on the ground that the allegations against accused are under Section 302/364A/120-B IPC and 27 Arms Act. It is further argued that applicant is the main accused in the instant case and considering the gravity of the offences, he cannot be granted interim bail in the instant case. It is further argued that all the loan recoveries has already been deferred in view of the COVID-19 pandemic.


The applicant/accused is seeking interim bail for harvesting of his crop and for settling the loan account with the bank. However, the allegations against accused are very grave and serious in nature. Applicant is stated to be the main accused in the instant case. I am further informed by IO that the matter is already at the stage of final arguments.



Mere harvesting of crop from agricultural field and settling the loan account with the bank cannot be a ground for grant of interim bail as very incarceration puts restriction not only on the liberty of an individual (accused of an offence) but also on his right to earn the livelihood and so many other rights.

The allegations are quite grave and serious in nature. The reasons cited by defence for grant of interim bail does not disclose good grounds to be entertained. Accordingly, the present application stands dismissed.

Copy of the order be given dasti to defence counsel.

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020




FIR NO:321/19  
PS: Crime Branch  
State vs Praveen Chaudhary

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State

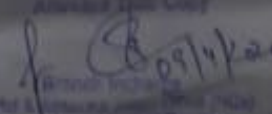
Order dated 18.04.2020 of Ld. Duty MM perused. As per same, concerned jail superintendent has sought clarification regarding discrepancy qua FIR number in the bail order dated 09.04.2020.

The said discrepancy has already been removed vide order dated 13.04.2020 of the Ld. ASJ and the copy of the order was also sent to concerned jail Superintendent. In these circumstances, no other order is required to be passed.

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

95/  
15-20



Approved Date Copy  
  
Crime Branch  
Delhi State Police  
Delhi

FIR NO:113/19  
PS: Sadar Bajar  
U/S: 307/324/34 IPC  
State vs Vineet Kumar

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. S.N Shukla, Ld. Legal Aid Counsel for applicant  
IO SI Vijay Kumar in person.


IO has filed reply. As per same, charge sheet was inter alia filed under section 307 IPC in the instant case.

It is submitted by Ld. LAC that due to inadvertence the correct section was not mentioned while moving the present application. Since the offences involved is inter alia under section 307 IPC, therefore, it is clear that the applicant does not fulfill the criteria as laid down by high power committee. It is further evident that the order dated 09.04.2020, thereby granting interim bail to accused was passed by the concerned judge due to misrepresentation of the facts by the applicant.

**In these circumstances, the interim bail granted vide order dated 09.04.2020 stands cancelled.** Copy of the order be sent to concerned jail superintendent for information. It is further directed that henceforth, the concerned jail superintendent shall also verify the contents of any bail application of the inmate at his own end (as per the record available) before forwarding the same to the court.

Dasti copy be also given to Ld. LAC for accused/applicant.

Interim  
20/4/20

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020



P.T.O

FIR NO:356/07

PS:Hauz Qazi

U/S: 302/120-B IPC

State vs Gopal Krishan Aggarwal

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Abhay Kumar, Ld.counsel for accused/applicant  
Gopal Krishan Aggarwal

Reply in terms of the order dated 16.04.2020 has not been received from concerned jail superintendent.

Same be filed without fail by next date of hearing.

At request of ld. Counsel <sup>put it</sup> on 22.04.2020.

Isup  
22/4

Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO:166/17

PS:Subzi Mandi

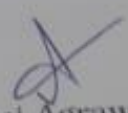
U/S: 395/398/468/471 IPC and 25 Arms Act  
State vs Kanhaie Jha

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Nishant Sharma, Ld. Counsel for  
accused/applicant  
IO SI Jitender Joshi in person.

IO submits that due to paucity of time, the reply could not be filed as the medical condition of mother and wife of the applicant is to be verified from the concerned hospital.

Let the same be filed in terms of order dated 17.04.2020 for 23.04.2020.

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

25/4  
*(The medical documents of the  
annexed herewith the appl*

FIR NO:77/20  
PS: Nabi Karim  
U/S: 376/328 IPC  
State vs Rahul

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
None for applicant.  
None for complainant.  
IO is absent.

No report has been received from IO in terms of order dated 21.03.2020 and 04.04.2020.

Let the same be filed by SHO/IO by next date of hearing.

Put up for regular hearing before court concerned on 11.05.2020.

*Issued  
20/4/20*

*11/5*



Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

*20/4/2020*

*11/5/20*

*Ray (Alok)  
Ld. Addl. PP D/2*

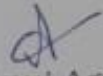
FIR NO: 185/19  
PS: Jama Masjid  
U/S: 308/324/506/34 IPC  
State vs Tanveer Ahmed

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
None for applicant.  
IO ASI Prem Kumar in person.

Matter stands adjourned for regular hearing on 13.05.2020.

13/5

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

No. 98117321

FIR NO: 288/19  
PS: Sarai Rohilla  
U/S: 392/397/34 IPC  
State vs Rahul

20.04.2020


Application has been placed today as it was fixed for 19.04.2020 which was Sunday.


Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Mohd. Illiaz, Ld. Counsel for applicant/accused

Heard. Considered.

No reply has been filed by IO/SHO. State shall file a detailed reply through concerned IO/SHO whether the applicant fulfills all the criterias as laid down by High power committee for grant of interim bail or not. Reply shall be filed without fail by next date of hearing which shall inter alia mention, the offences involved, the period of custody of applicant and his involvement in other cases if any, and status thereof (whether the accused is in custody in those cases or on bail) .

Copy of the order be sent to concerned IO/SHO for compliance.

Put up on 23.04.2020. (23/4/2020) 

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

md  
23/4/20  
23/4

MOHD. ILIYAS  
En.No. D/3946/2016. Advocate  
Seat No. 174, Bar Room No.1, Civil Side

MOHD. ILIYAS  
En.No. D/3946/2016. Advocate  
Seat No. 174, Bar Room No.1, Civil Side

FIR NO: 313/19  
PS: Burari  
U/S: 307/323/34 IPC  
State vs Vinod

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. S.N Shukla, Ld. LAC for accused/applicant alongwith  
Sh. Rajeev Raheja, counsel for accused/applicant.  
IO SI Ajay Kumar in person.

IO has filed reply. As per same, charge sheet was inter alia filed under section 307 IPC in the instant case.

It is submitted by Ld. LAC that the applicant was initially booked under Section 308 IPC and later on, same was converted to section 307 IPC during investigation. It is argued that it is only the sections with which applicant was booked initially, which would be relevant for deciding the present application.

The arguments of defence does not much ground to be entertained as in my view, the sections under which the chargesheet has been filed would be relevant for deciding the present bail application and not the initial booking. Since the offences involved is inter alia under section 307 IPC, therefore, it is clear that the applicant does not fulfill the criteria as laid down by high power committee. It is further evident that the order dated 09.04.2020, thereby granting interim bail to accused was passed by the concerned judge due to misrepresentation of the facts by the applicant.

**In these circumstances, the interim bail granted vide order dated 09.04.2020 stands cancelled.** Copy of the order be sent to concerned jail superintendent for information. It is further directed that henceforth, the concerned jail superintendent shall also verify the contents of any bail application of the inmate at his own end (as per the record available ) before forwarding the same to the court.

Dasti copy be also given to Ld. LAC for accused/applicant.

Issued  
20/4  
2020

Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020



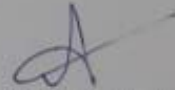
FIR NO:35/20  
PS: Wazirabad  
U/S: 376/366/328/506 IPC  
State vs Rahul

20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. M.S Khan, Ld. Counsel for accused/applicant.

Put up for regular hearing of the bail application on  
05.05.2020.

Copy of the reply of the IO be supplied to the defence  
counsel.



Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

sent  
N/S

04/04/20  
104 m/c

FIR NO:20/15  
PS: Kamla Market  
U/S: 302/396/412/34 IPC  
State vs Adil @Shahzada


20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Asghar Khan, Ld. counsel for accused/applicant

The order dated 08.04.2020 of concerned judge perused. The matter was not found to be urgent by concerned judge and fixed for regular hearing for today. However, since the lockdown period has already been extended, therefore, put up for regular hearing on 08.05.2020.

Copy of the reply of IO be supplied to defence counsel.

9/5

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020

FIR NO:02/14  
PS: Jama Masjid  
U/S: 302/394/411/34 IPC  
State vs Adnan Hussain

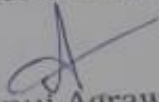
20.04.2020

Present: Sh. Alok Saxena, Ld. Addl. PP for the State  
Sh. Asghar Khan, Ld. Counsel for accused/applicant.

The order dated 08.04.2020 of concerned judge perused. The matter was not found to be urgent by concerned judge and fixed for regular hearing for today. However, since the lockdown period has already been extended, therefore, put up for regular hearing on 06.05.2020.

Copy of the reply of IO be supplied to defence counsel.

Issued  
MS  
20/4/20

  
Anuj Agrawal  
ASJ-03/Central  
THC/Delhi  
20.04.2020